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\* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 7246/2022, CM APPL. 22186/2022

HARYANA STATE KHO KHO ASSOCIATION .....Petitioner

Through: Mr.Madhav Aggarwal, Advocate

versus

UNION OF INDIA AND ORS. .....Respondent

Through: Mr.Zubin Singh, proxy counsel for

Mr.Nidhi Raman, CGSC for R-1

Mr. Dilip Kr. Niranjan, Advocate for

R-2

Mr.Anuj Tyagi, Advocate for R-3

Mr.Utkarsh Sharma, Advocate for R-4

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CORAM: SH. O.P.NARANG, REGISTRAR

ORDER

08.05.2023

**%** 

Today's Court proceedings are conducted through physical/hybrid mode.

Learned counsel for the petitioner seeks further time to file copy of the writ petition filed by it before the Punjab and Haryana High Court and also an affidavit in pursuance of the order dated 03.03.2023. Let him do so within two weeks.

On petitioner taking steps and filing process fee within two weeks, notice be issued to respondent no.6 by all permissible modes, returnable on 01.09.2023.

Learned counsel for other respondents seek time to file counter affidavits. Let the same be filed within four weeks with advance copy to counsel for the petitioner, who may file rejoinders thereto, if any, within four weeks thereafter.

**REGISTRAR** 

MAY 8, 2023/sk